## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.470 TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

## **CORRUPTION IN DEFENCE DEALS**

470. SHRI P. KUMAR:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the Government is aware of the reports of Transparency International regarding Global Defence Anti Corruption Index, which states that corruption in defence deals very high;

(b) if so, the details thereof;

(c) whether the Government is aware of instances of corruption in defence procurement in India; and

(d) the corrective steps taken by the Government to make the procurement transparent and corruption free?

## <u>ANSWER</u>

MINISTER OF DEFENCE(SHRI MANOHAR PARRIKAR)j{kk ea=h¼Jh euksgj ijhZdj½

(a) to (d): The Government is aware of the said Report. The Government remains committed to transparency, probity and accountability in defence procurements. The capital procurement of defence weapons / equipment is carried out as per the provisions contained in Defence Procurement Procedures (DPP), which, inter alia, contains provisions of signing of Pre-Contract Integrity Pact (PCIP) and submission of Integrity Pact Bank Guarantee (IPBG) by the vendor with an aim to ensure highest degree of probity, public accountability, transparency, free competition and impartiality.

Allegations of corruption / commission / scams are dealt with as per provisions of DPP and, wherever necessary, the cases are referred to the appropriate agency for further investigation. Further, in case of delinquent vendors, action such as debarment of the vendor, termination of contract, imposition of penal damages and forfeiture of Bank Guarantee is taken.

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